

**THE CONTINGENCY FUND OF INDIA (AMENDMENT)
ACT, 1994**

No. 1 OF 1995

[7th January, 1995]

An Act further to amend the Contingency Fund of India Act, 1950.

Be it enacted by Parliament in the Forty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Contingency Fund of India (Amendment) Act, 1994.

Short
title
and com-
mence-
ment.

(2) It shall be deemed to have come into force on the 10th day of October, 1994.

49 of 1950.

2. To section 2 of the Contingency Fund of India Act, 1950 (hereinafter referred to as the principal Act), for the proviso, the following proviso shall be substituted, namely:—

Amend-
ment of
section
2.

‘Provided that during the period beginning on the 10th day of October, 1994 and ending on the 31st day of March, 1995, this section shall have effect subject to the modification that for the words “fifty crores of rupees”, the words “eight hundred and forty crores of rupees” shall be substituted.’

Ord.
10 of 1994.

3. (1) The Contingency Fund of India (Amendment) Ordinance, 1994 is hereby repealed.

Repeal
and
saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.